

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
03-07-2024 AT 10:30 AM**

**CP (IB) No. 313/95/HDB/2022**

**AND**

**IA (IBC) 1353/2024 in CP (IB) No. 313/95/HDB/2022**

u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

Bank of Maharashtra

**...Petitioner**

**AND**

Smt. Kamakshi Agarwal (PSR Elecon Private Limited)

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**

**SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1353/2024**

Learned Counsel Mr Varun Ambati, for applicant/Financial Creditor present physically.

Mr Murali Mohan Chevuturi, Resolution Professional present through Video Conference.

During the course of hearing, this Tribunal wanted to know from the learned counsel for the Financial Creditor whether Section 102 of IB Code has been complied more particularly clauses (b) and (c) of sub rule 3 of Section 102.

Learned counsel for Financial Creditor seeks time to report on whether or not this *sub-section 3* (b) and (c) has been complied with and also on the implications in the event of non-compliance of clause (b) and (c) of *sub-section 3* of Section 102 of IB Code.

Call on 23.07.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**